

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)
LOK SABHA
UNSTARRED QUESTION NO. 4371
(TO BE ANSWERED ON 29.03.2017)

INVESTIGATION BY CBI

4371. DR. ANUPAM HAZRA:

Will the PRIME MINISTER be pleased to state:

- (a) whether there is any time limit in law and procedure for completion of investigation of the cases investigated by CBI;
- (b) if so, the details thereof;
- (c) if not, whether Government proposes to formulate procedure or provision for speedy investigation with fixed timeframe;
- (d) if so, the details thereof; and
- (e) the action taken by the Government against such officers who are taking undue advantages from the institutions which comes under CBI investigations?

ANSWER

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (DR. JITENDRA SINGH)

(a) to (e): Investigation/enquiry is conducted by CBI as per provisions of Code of Criminal Procedures (Cr. PC) and as per instructions contained in the Crime Manual of CBI. There is no time limit in law for completion of investigation of the cases investigated by CBI. However, as per Crime Manual of CBI, the time limit for completion of investigation of cases has been prescribed as 03 months for Preliminary Enquiries and 12 months for Regular Cases.

As per the provisions of CVC Act, 2003, the Central Vigilance Commission exercises superintendence over the functioning of the Delhi Special Police Establishment (DSPE) in so far as it relates to the investigation of offences registered under the Prevention of Corruption Act, 1988. The Commission while exercising its superintendence over DSPE holds regular meetings with the CBI at monthly intervals to review the progress of the cases registered for investigation by the CBI under PC Act, 1988.
